

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.2860/2018**

New Delhi, this the 31<sup>th</sup> day of July, 2018

**Hon'ble Ms. Praveen Mahajan, Member (A)**

Ms. Ponnamma Mathai  
Aged 66 years (Approx.)  
Group 'B', TGT  
W/o Shri Mathai D  
R/o 2451, Sector – 16  
Faridabad, Haryana. ... Applicant

(By Advocate:Shri K.M.Singh)

**VERSUS**

1. The Commissioner  
Kendriya Vidyalaya Sangathan  
18, Institutional Area  
Shaheed Jeet Singh Marg  
New Delhi.
2. The Deputy Commissioner  
Kendriya Vidyalaya Sangathan  
92, Gandhi Nagar Marg  
Bajaj Nagar, Jaipur  
Rajasthan – 302015. ... Respondents

**O R D E R (Oral)**

Heard the learned counsel for the applicant.

2. At the outset, Shri K.M.Singh, learned counsel for the applicant states that he will be satisfied if representation of the applicant dated 28.12.2017 is decided by the respondents in a time bound manner granting her pensionary benefits on genuine ground by considering the OM dated 01.05.1987 and instructions contained therein.
3. In view of the limited prayer made by the applicant, the OA is disposed of, without going into the merits of the case, with a direction to the respondents to decide the case of the applicant by taking into account the averments made by her by passing a reasoned and speaking order within

three months from the date of receipt of a certified copy of this order. The OA is, accordingly, disposed of, at the admission stage.

**(Praveen Mahajan)**  
**Member (A)**

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